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which were regisfered when supporters of mine were attacked with soda bottles and others were killed. Four people were killed and worse, I am on the personal threat own and it is on record that the indus-

THE DEPUTY CHAIRMAN: All associations to you. You have been disturbed by associations

SHRIMATI RENUKA CHOWDHURY:

... if affiliated political parties are abused, if the Government machinery and vehicles abused to subvert the system they are standing for, then I seek, through you, Madam, guidance from the Centre as to how they are proposing to protect me, not as a Member of Parliament, but as a woman, as a citizen who has a fundamental right to resent the inflammatory speeches regarding regional affiliations made by this man. He has categorically said that I have to go and fall his feet and beg his forgiveness and his Government whip has made a threat through the press that she is going to have me attacked.

SHRI DIGVIJAY SINGH (Bihar) : who is that man?

SHRIMATI RENUKA CHOWDHURY: If you permit me, I will mention the name of the person. He is the Chief Minister of Andhra Pradesh, Mr. Vijaya Bhaskar Reddy, who has flouted every norm of

democracy and act of governance and he has made a specific allegation which I am making as a woman of this county. This man has the audacity to question my feminity. He has stood on public platforms and accused me of not behaving as a woman. I want to know who is this man and what is his description of my faminity or any woman in this country and who is he to question and speak in a manner denigrating to the status of women.

in Andhra Pradesh

Legislations have been made and passed in this very Parliament of which I thought he was also a respected colleague of Lok Sabha but unfortunately for a man of his stature to behave like this in a fashion which is denigrating and humiliating to the status of women, 1 am taking strong objection to this and I wish to place on record that now I am asking-since the Home Ministers are also here—to know as to what protection the Government is going to give to me as a citizen, my husband and children and my properties because we have been the victims of violence. When Shri Rajiv Gandhi died, they came and attacked our industries in Andhra Pradesh and in that process, I have suffered once and I will not be able to ascrifice for a second time. I am standing for every citizen in this country who has a fundamental democratic right to fight an election under the Constitution in any part of the country. The C.E.C. himself was accused by this man. He has claimed that Mr. Seshan, whom I do not even know, has helped me secure 37,000 votes in that Assembly sector. This man has gone to the constituency, to every village and told them, "You people have allowed Renuka Chowdhury. How did you allow her to enter, how was she allowed to leave this place, how was she able to take a procession from here, how did the people receive her with such welcome? So, those of you who have supported her should come and fall at my feet and beg my forgiveness".

Thank you.

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THE DEPUTY CHAIRMAN: Upendra wants to speak.

विषक के मेता (भी तिकासर शहरा): मेंडम. स्टोटमेंट चीफ मिनिस्टर सक्कद बाकई तकलीफदोह था। वह चाहिए था। वह आपने पदा होगा। अब इस किस्म को नाम्बासिब बातें और नाम्नासिब एटीट्रबुड अगर हमारी पॉलिटिकल जिंदगी में होने लगेंगे तो बहुत अफसोसनाफ होगा।

SHRI H. HANUMANTHAPPA (Karnataka): Are we holding a discussion on the election campaign?

SHRIMATI RENUKA CHOWDHURY: It is not about the election campaign; this is after the election Is over. We are not talking about the election campaign.

SHRI YASHWANT SINHA (Bihar) : No, it is not that. Elections have come and gone. Elections are over. We are not concerned with what happened in the election, who won and who lost. That is not the issue, The point is, if Shrimati Renuka Chowdhury has any grievance in regard to the conduct of the election, she is free to

move the courts. That is not the issue, to my mind. The issue is a post-election one. There is a situation there in which feels threatened and she feels threatened by no less a person than the honourable Chief Minister of that State who was her rival in that election. Now this is what impinges on the norms of democracy this country and this House has to concern itself with this. It is an honourable lady Member of this House who is feeling threatened in her own home State and shall we be mute witnesses to this or the Government of India will do something about it or the House will do something about it? We cannot remain quiet with this kind of an enormity, this callousness and this kind oppression which is being perpetrated on this Member. So, this House must decide and the Government must respond. The Home Minister must stand up here and assure that all protection will be given to Mrs. Renuka Chowdhury and that she will threatened any more. The Chief Minister belongs to their party and they must intercede and see that he does threaten not Mrs. Chowdhury.

in Andhra Pradesh

THE DEPUTY CHAIRMAN: Now, Mr. Upendra. .. (Interruptions) .. .

THE MINISTER OF HOME AFFAIRS (SHRI S; B. CHAVAN) : Madam, may I say something on this ?.. . (Interruptions) ...

THE DEPUTY CHAIRMAN : Just minute, Mr. Upendra. Mr. Chavan something... wants to (Interruptions) ...

SHRI P. UPENDRA (Andhra Pradesh): You permitted me, Madam.. . (Interruptions) ...

THE DEPUTY CHAIRMAN: It is up to him to get up and ...(Interruptions) ...

^{† []} Transliteration in Arabic script.

SHRI S. B. CHAVAN: Madam, 1 will specially tell the Chief Minister of Andhra Pradesh that there should be no scope for any kind of grievances and he should provide all the security that is required and I will personally look into the matter. .. (Interruptions).

SHRI SIKANDER BAKHT: Madam, he has been making very bad statements... (*Interruptions*)...

जो कि कोई भी सिविलाइण्ड सोसायटी बर्दास्त नहीं कर सकती हैं। यह बड़े अफसोसनाक स्टोटमोंट्स आ रहो हैं। यह क्या वात हैं?

THE DEPUTY CHAIRMAN: Yes, Mr. Upendra. .. (Interruptions).. . I have allowed Mr. Upendra... (Interruptions). ..

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh): Madam, I come from the same State...(Interruptions)...

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS **CHARGE** ADDITIONAL THE OF MINISTER OF STATE IN THE MINIS TRY OF PARLIAMENTARY AFFAIRS (.SHRIMATI MARGARET ALVA) Madam, how many Members will get up and speak on this ?. ..(Interruptions).. . we can also say so many things.. . (Interruptions). . . What is happening in Tripura... (Interruptions)...

त्रिपुराम^{ें} क्सा हो रहाहै, वह बात आपक्यों नहीं करते हैं ?

SHRI MOTURU HANUMANTHA RAO: He is threatening the people for having voted gainst him... (Interruptions)...

THE DEPUTY CHAIRMAN : Order, order, please... (Interruptions)...

SHRI MOTURU HANUMANTHA RAO: This is the way he is behaving. . . (Interruptions) . . .

THE DEPUTY CHAIRMAN: Order, order, please... (Interruptions)... Yes, Mr. Upendra... (Interruptions)...

SHRI MOTURU HANUMANTHA RAO: After the elections are over, he is threatening those who voted against him and asking them to fall at his feet... (Interruptions). . .This is a very bad thing on the part of the Chief Minister... (Interruptions)...

THE DEPUTY CHAIRMAN: Just a minute, please... (Interruptions)... We are not discussing Andhra. Please note... {Interruptions)...

SHRI MOTURU HANUMANTHA RAO: The Home Minister must make a statement on that...(Interruptions)...

THE DEPUTY CHAIRMAN: The point is that the Chairman allowed Mrs. Renuka Chowdhury to make a statement and we are not having any discussion on the aftermath of the Andhra elections. There is a proper forum for that and you can take it up there. She is a Member of this House and if there is a threat to her life, she has a right to speak. But we are not: discussing what happened in the Andhra elections... (Interruptions)...

SHRI MOTURU HANUMANTHA RAO: This is only a consequence of that ... (Interruptions) ...

THE DEPUTY CHAIRMAN: Permission was granted because she is an honourable Member of this House and she feels that her life is in danger. So, she has a right to speak about it...(Interruptions)

SHRI G. G. SWELL (Meghalaya) : Madam, we have also to make some observations on this. . . (*Interruptions*). . .

SHRI P. UPENDRA: Madam, I will be Very brief. . . (Interruptions) . . .

SHRI G. G. SWELL: This is an important issue and we have to make some observations on this . • .(Interruptions). .. we have to discuss it. . . (Interruptions). . .

THE DEPUTY CHAIRMAN: I agree that you have a right to speak. You may ask for a discussion. But there is a method. You move a motion and ask for permission of the Chairman. If he permits you, I will allow you, but not like this. I cannot allow a discussion on any issue like this... (Interruptions)...

SHRI G. G. SWELL: The House is concerned and we would like to speak on this... (*Interruptions*)...

THE DEPUTY CHAIRMAN: Everybody is concerned. But there is a proper manner and especially you know it. How can we raise this issue? If it concerns the House, you cannot just get up and start discussing it.

SHRI P. UPENDRA: Madam, can I finish now?

THE DEPUTY CHAIRMAN: Yes, you may finish in one minute.

SHRI P. UPENDRA: Madam, though I have no love left for the Telugu Desam, I fully support Mrs. Renuka's points. But I would say, in fairness to the Chief Minister, that he behaved well up to the election. And the election was more or less free. That much we should concede. But after the election, something has gone wrong, and the Chief Minister has behaved very atrociously. On 17th and 18th April, he visited the constituency and he made certain utterances of which Mrs. Renuka did not give the details but which have a bearing on the conduct of free and fair elections in the country, and the right of the citizens to contest anywhere. One point he made was, speaking at Vendurtni, he said, "Renuka is an outsider and how dare she come to our area and contest the election here ?" Speaking at another place, at

Ratnapally, he said, "How was she allowed to enter these villages and canvas for votes? Why did you allow her?"

THE DEPUTY CHAIRMAN: Now, these things, Mr. Upendra, can be referred to the court. And I am only concerned about her security. (Interruptions)...

SHRIMATI RENUKA CHOWDHURY:

He was making inflammatory speeches which led to the death of four of our workers. How can he say this?

SHRI P. UPENDRA: These were the words of the Chief Minister. The House should take note. And he said, "Renuka has not behaved like a woman." Of course, she behaves more than a woman many times, but that does not mean that the Chief Minister should speak like that. (Interruptions) And in the presence of the Chief Minister, one of the State Ministers, Mr. Diwakar Reddy said, "she is a 'Sikhandi'". And he also said, "A nod from the CM would have shown her what Rayalaseema is". He said it in the presence of the Chief Minister. Then the Chief Minister himself said, "It would not take one minute to teach a lesson to all those who voted for her. But I am refraining. Now, I am giving an opportunity. . ."

(Interruptions)

SHRI H. HANUMANTHAPPA: Both sides should be given an opportunity. . . (Interruptions)

SHRIMATI RENUKA CHOWDHURY: I have not said a word.

SHRI H. HANUMANTHAPPA: All the cassettes of the election speeches should be brought here. We cannot listen to one side only. We want to know what she also said. (*Interruptions*)

THE DEPUTY CHAIRMAN: Just a minute. (Interruptions) Please sit down.

of Power in SHRI P. UPENDRA: He said, "I will give an opportunity to the voters to touch my feet and apologise..."

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THE DEPUTY CHAIRMAN: Just a minute, Mr. Upendra.

SHRI P. UPENDRA: He said, "this was an election between me...."

THE DEPUTY CHAIRMAN: Mr. Upendra, I am not permitting it. (Interruptions) I am not allowing. Please sit down.

आप बैठिए जरा । 🚉 . 🕟 (स्थवधान) अप बीटए जरा । ... (व्यवधान)

SHRI P. UPENDRA: We cannot condone this behaviour of a Chief Minister. (Interruptions)

THE DEPUTY CHAIRMAN: Just a minute. Many things are said outside this House. ..(Interruptions) Pleased sit down. Just listen to me. Many things are said outside this by many important people. But there are certain norms of this House. By repeating them, you are repeating those abuses against her. It is not proper. It will come on record. (Intrruptions)

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, I have a point.

THE DEPUTY CHAIRMAN: I am not allowing any more. (Interruptions)

SHRI GURUDAS DAS GUPTA Madam, I have a point.

THE DEPUTY CHAIRMAN: Now that matter is over.

SHRI GURUDAS DAS GUPTA: Madam, we are not interested only in protecting the dignity and security of a lady Member. (Interruptions) My point is, if the Chief Minister is allowed to behave in this way, then what is going to happen to the democracy of the country? Terrorism is there in Kashmir. Now, it seems, somebody is becoming more terroristic in Andhra. If it is like this, what is going to happen to democracy in the country? That is my point.

THE DEPUTY CHAIRMAN: Shri Mohammed Afzal.

SHRI INDER KUMAR **GUJRAL** (Bihar) : Madam, give me a minute... {Interruptions}

THE DEPUTY CHAIRMAN: I am not allowing.

SHRI H. HANUMANTHAPPA: There are other people also from Andhra who know the situation. Let them also sav

THE DEPUTY CHAIRMAN : वैठिए । I am not allowing anybody. बैंड ज़ाइए। I said, Chairman has given permission and I allowed her. Please sit down.

SHRIMATI MARGARET Chairman has not given permission for everybody else to speak on the subject. (Interruptions)

SHRI INDER KUMAR GUJRAL : Madam, the issue...

THE DEPUTY CHAIRMAN: Gujralji, that matter is closed now.

SHRI KAMAL MORARKA (Rajasthan) : Whether the Chairman has given permission or not, you are going to deckle, but not the Minister.

SHRIMATI MARGARET ALVA: All that we are saying is that on a Special Mention, there is no debate. If everybody else has been allowed to say, let us also participate. We would also participate. (Interruptions)

THE DEPUTY CHAIRMAN: Just a minute. I announced from the Chair that because Mrs. Renuka Chowdhury is an hon. Member of this House, if there is a threat to her life, he has a right to mention it. And I have asked everybody else to refrain from mentioning any derogatory remarks if they were made outside the House. Why do you want to repeat it and make it a record in the House also ? There are. provisions available to Members through the Constitution that they can go and file a case if somebody is doing something. Because she is a Member of this House and her life is in danger, she is being permitted to raise it. Now that matter is closed. Shri Afzal."

SHRI INDER KUMAR Madam, kindiy give me a minute.

THE DEPUTY CHAIRMAN: Mr. Gujral, that matter is closed.

SHRI INDER KUMAR GUJRAL: But you said that you will permit me, earlier.

THE DEPUTY CHAIRMAN: But We have to draw a line somewhere.

SHRI NDER KUMAR GUJRAL: I will not take more than half a minute.

THE DEPUTY CHAIRMAN : All right; but it should be written that parameter.

SHRI INDER KUMAR GUJRAL: The gravity of the issue basically is that an hon. Member of this House is not only threatened and there is a threat to her life, but also a threat to her dignity and a threat to her prestige by no less a person than the Chief Minister. This is a matter of grave concern for us and, therefore, it is not enough for the Home Minister to get up and tell us that he has only brought it to the notice of the Chief Minister. That does not solve the problem because in this case the accusation is against the Chief Minister himself. Madam, the Home Ministry also is in concurrent charge of law and order and in concurrent charge of the whole thing Therefore, I would like the Home Minister to assure the lady Member—he should himself assure her that her prestige, her dignity and her life will be safe.

THE DEPUTY CHAIRMAN: He assured it; he made the assurance on the floor of the House.

SHRIMATI RENUKA CHOWDHURY:

Asking the Chief Minister to look after me would mean for me going to the slaughter-house. ... (*Interruptions.*) Under the circumstances, please tell me what confidence can I have in the Chief Minister?

THE DEPUTY CHAIRMAN: Confidence in the Home Minister.

SHRIMATI RENUKA CHOWDHURY: I am requesting the Home Minister, and he is going to be responsible. I cannot go to the Chief Minister and tell him. I am sorry I cannot ... (Interruptions.) This is after he was officially declared as the Chief Minister that he went on saying all these things. This was not during the elections; it was after the elections.

SHRI GURUDAS DAS GUPTA: We want Central protection for her.

THE DEPUTY CHAIRMAN : Mr. Afzal.

RE. ALLEGED PARTIAL ATTITUDE OF POLICE IN BOMBAY

शी मोहन्मव अभवन उर्फ मीन वक्यन (उत्तर प्रवंश): मीडम, मी बड़े दुःख के राथ यहां एक मशला उठाना चाहता हूं। मैंडम, 6 दिसंबर के क्य जो कुछ मुल्क में हुआ है, उसमें तकरीबन दो-ढाई हजार लीप मार जा चुके हैं और उसके बाद बंबई में जो बम ब्लास्ट हुजा उसमें भी काफी बड़ी शादाद में लोग मार गए हैं, लेकिन उसके बाद भी हालात अच्छे नहीं हैं।

मैडम, मैं आपकी तबज्जो बंबई तरफ दिलाना चाहता हुं। मंडम, मेरी समझ में एक बात नहीं आती है कि हक् मत के इंसाफ के पैमाने हमेशा दो क्यों रहते हैं? में बड़ी सफ़ाई के साथ यह बात कहना चाहता हुं और मैडम आज मैं आपको यह बेहा कहना चाह रहा हुं कि मैंने अपने मसाइल्स को और सास तौर पर मसलमानों के मसाइल को अपने दूसरे दोस्तों के जरिए यहां पर उठ-हाने की कांशिय की है ताकि इसका ब्राह्म रंग दोने की कॉशिक्स न की जाए, लॉकिन अब हालात इस किस्म के हो रहे हैं कि प्रेम इंकर का जैसे नामवर साहब यह निस्तते हैं िं जो गलनी सिसों के साथ की थी, उसे मसलमानों को साथ मत दोहराओं वरता इस मुल्क का बुरा हो जाएगा। मैडम, मेरीं इत्तला के मृताबिक बंबई के बंदर तीन हजार लोग मारे गए और इसके उत्पर वार्लियामें ट में एक फल-फालैज्ड डिस्कसन अलाउ अहीं किया गया। लॉग डिमांड करते रहे, लेकिन जब हाउस खुला तो तीन दिन तक यहां दी. भे.पी. की रौली होगी या नहीं, इस पर बहर होती रही और हम लोग बंबई में मार' जानेवालों के लिए हाथ उठाते-उठाते थक गए और एक जमला तक इस हाउस के अंदर नहीं कह पाए। उसके बाद जब बम इन्हास्ट हाआ को इसी पार्लिंगमेंट में पूरे दिन की वहस मंजर की नहीं। क्या फसादात में मार वानेवालों की लाशें और बम स्थास्ट में मारे जानेवालों की लाशों के अंदर कुछ फर्क होता है ? यहां पार्लियामेंट पूरे एक दिन बहस करती है और शाम को दो मिनिट का मौन रका जाता है। उसको बाद एक दिन की तनस्त्राह काटी जाती है। हमने उसको मंजर किया था, लेकिन अगले रोज जब कलकसे